

(d) if so, the names of such Waterways and details of the scheme for their development?

THE MINISTER OF SURFACE TRANSPORT (SHRI T. G. VENKATRAMAN) : (a) Yes, Sir.

(b) The National Waterway No. 1 has an annual traffic capacity of about 10 Million Tons with the existing facilities. With the improvement of facilities such as navigational locks, night navigational aids etc. It will have the potential of 40 Million Tons per annum. The development cost envisaged is about Rs. 200 crores. The study of cargo potential indicates feasibility of about 13.6 million tons by the year 2000 and 16 million tons by the year 2005.

The National Waterway No.2 has an annual traffic capacity of about 30 million tons with the existing facilities. After the improvement of the facilities this capacity would increase to about 100 million tons. The development cost envisaged is about Rs. 100 crores. The cargo potentiality is 3.2 million tons by the year 2000 and 4.4 million tons by 2005.

The National Waterway No.3 has got annual traffic capacity of about 8 million tons with the improvement in facilities the annual traffic capacity would increase to 64 million tons. The cost of development envisaged is about Rs. 130 crores. The cargo forecast for the year 2000 is 3.4 million tons for the year 2005 is 4.2 million tons.

The full capacity utilisation of all the waterways will also depend on availability of sufficient number of inland vessels.

(c) Yes, Sir.

(d) The 9th Plan proposals include creation of additional infrastructure and navigational facilities in all the three declared National Waterways. Declaration and development for three more waterways namely Godavari, Goa rivers and international steamer route in Sunderbans is also included in this plan. Techno-economic feasibility studies on new waterways namely Narmada, Tapi, East Coast Canal, DVC Canal, Barak river, Kakinada-Madras Canal, etc. are also proposed during this plan period.

[English]

Encroachments in Cantonments

3512. SHRI PRADIP BHATTACHARYA :
SHRI AJAY CHAKRABORTY :

Will the Minister of DEFENCE be pleased to state :

(a) whether some Old Grant Lease premises containing bungalows and open areas in various cantonments under Central Command have come under illegal possession of land-grabbers and unauthorised occupants;

(b) if so, whether some of these bungalows were taken over by the Government and despite the same

unauthorised construction of new premises are being carried out;

(c) if so, whether any special drive would be resorted to safeguard Government properties and also initiate action against concerned Executive Officers for such major defaults; and

(d) if so, the facts and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) Instances of illegal occupation and unauthorised construction have been detected on Old Grant bungalows in some Cantonments in Central Command.

(b) Some of the Old Grant bungalows have been resumed/taken over by the Government but there is no new unauthorised construction on these resumed Old Grant bungalows.

(c) and (d) Action as per law wherever necessary is being taken by the Cantonment Authorities. No special drive for this or action against the Cantonment Executive Officers is considered necessary.

Indian Fishermen in Pak Custody

3513. SHRI KASHIRAM RANA :
SHRI VIJAY PATEL :
SHRI B.K. GADHVI :
SHRI RATILAL KALIDAS VARMA :
SHRI T. GOPAL KRISHAN :
SHRI RAJENDRA SINH RANA :
SHRI MADHAVRAO SCINDIA :
DR. A.K. PATEL :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of fishermen captured by Government of Pakistan during the last three years;

(b) the number of Indian fishermen detained by the Government of Pakistan as on date;

(c) the number of Indian fishing vessels captured/seized by the Government of Pakistan during the last three years;

(d) the number of Indian fishermen and fishing vessels released by the Government of Pakistan till date;

(e) the action being taken to secure release of remaining Indian fishermen languishing in Pakistan jails for a considerable time;

(f) the probable time frame in which the release will be secured;

(g) whether the Government of India have come to any understanding in this regard so as to protect unintended drifting of fishing vessels from both countries; and

(h) if so, the details thereof?